

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A. No. 060/1192/2019

Chandigarh, this the 13<sup>th</sup> day of January, 2021

### **HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)**

Raj Kumari wd/o late Sh. Subrmani @ Subrmaniyan s/o late Shr Billavanam, aged 43 years r/o # 6188, Maloya Colony, Maloya, Chandigarh-160 025.

.....Applicant

(By Advocate: Mr. G.S. Sathi)

#### Versus

- Union Territory Chandigarh through its Secretary (Engineering), UT Sectt. Building, Sector 9, Chandigarh-160 009.
- Executive Engineer, CP Division No. 2 (Roads),
   Chandigarh Administration, UT Sectt. Building,
   Sector 9, Chandigarh-160 009.

.....Respondents

(By Advocate: Mr. Rohit Sharma)

## ORDER (Oral)



## **AJANTA DAYALAN, Member (A):**

- 1. Counsel for the respondents seeks further time for filing written statement.
- 2. On being pointed out that the OA has been filed way back in November 2019 and notice was also issued at that time and now it is over one year and the written statement is still to be filed, the counsel for the respondents states that the matter relates to the period 1992 and it has been difficult for them to locate the records despite their best efforts. He, therefore, pleads that further time be granted for filing of written statement.
- 3. It is observed that there is no progress in this case despite filing of OA over one year back. Even the written statement has not been filed. The ground given by the respondents counsel is that the period for which the benefits have been claimed is 1992 and thereafter and they have not been able to trace the records.
- 4. I also observe that a representation of the applicant dated 06.10.2018 is at Annexure A-1. This is still pending with the Department and no orders thereon have been passed by the respondents till date.



In view of above, I direct the respondents to 5. finalize the representation of the applicant dated 06.10.2018 (Annexure A-1) within a period of three months from the date of receipt of a certified copy of this order. It is expected that during this period, the Department will take their best efforts and trace the records or decide the case as per rules and the instructions applicable in cases where no record is now traceable. The payments due to the applicant consequent to this decision may also be made to the widow within this time span. The decision so taken and the order so passed shall be communicated to the applicant.

- 7. Needless to mention that I have not commented anything on the merit of the case.
- 8. OA stands disposed of with the above directions.

(Ajanta Dayalan) Member (A)

Place: Chandigarh

Dated: January 13<sup>th</sup>, 2021

ND\*